

Mr. J. P. Dhalwala
Mr. Ashok Vishwanath

(c)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 1995

428

..1995

.....N. C. Sahoo.....Applicant (s)

Versus

Versus
Union of India & Ors. Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	2.8.95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>S</i></p> <p style="text-align: center;">Registrar</p> <p>Heard Shri D.P.Dhalasamant, learned counsel for the applicant, and Shri Ashok Mishra, learned Senior Standing Counsel (Central).</p> <p>In this case the father of the applicant, Shri Dijabar Sahoo, formerly Cash Overseer, Cuttack City Postal Division, passed away in April, 1994. Thereafter the applicant submitted a representation to the concerned authorities for appointment on compassionate grounds. According to the applicant, the family of the deceased employee comprises eight members, of which four are daughters, two of whom are married, - and other two are young and dependent on the applicant and his step-mother. The applicant's younger brothers are only 5 and 9 years old, besides the step-mother, who has herself represented to the Chief Post-master General, Orissa Circle, Bhubaneswar, for appointment of her step-son (the applicant) on</p>	<p>J.P.O. of B.S.P. is filed.</p> <p><i>h</i></p> <p>1.8.95</p> <p>In this application of 19, the applicant has sought for a direction for comp. App. for Registration.</p> <p><i>S.P.</i></p> <p><i>h</i></p> <p>1.8.95</p> <p><i>M</i></p> <p>1.08.95</p> <p>Registration</p> <p><i>S</i></p> <p>for admission.</p> <p><i>B.P.</i></p> <p>118</p> <p>13 enc.</p>

2

(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..1	2.8.95	<p>compassionate grounds as seen from Annexure-3. <i>Prima facie</i>, this case calls for consideration on the basis of overall circumstances and merit which may be more fully known to the respondents.</p> <p>The Circle Relaxation Committee may examine and take a suitable decision on merits within 60 days of the receipt of these orders and issue necessary communications to the applicant. Thus the application is disposed of. No costs.</p> <p style="text-align: right;"><i>8/8</i> MEMBER (ADMINISTRATIVE)</p>	<p>08.80-1 dt 2.8.95</p> <p>A copy of order dt 2.8.95 may be given to the counsels for both sides.</p> <p><i>pkb</i> 2/8 <i>Blm</i> 03.08.95 S.O</p> <p>Received copy of order dt 2.8.95 on behalf of Mr. Ashok Wagle S.O.C Athen Regd 9/8/95</p>